

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Excise Appeal No. 1060 of 2011

(Arising out of Order-in-Appeal No. SB (39-40)/MV/2011 dated 22.03.2011 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-I)

M/s. Hesh Herbal Pvt. Ltd.

.....Appellant

**B-13 to 18, Singh Industrial Estate No. 1,
Ram Mandir Road, Goregaon (West),
Mumbai, Maharashtra – 400 104.**

VERSUS

Commissioner of Customs Excise, Mumbai -V

.....Respondent

**5th Floor, Utpad Shulk Bhavan, Plot No. C-24,
Block 'E', Bandra-Kurla Complex,
Bandra (East), Mumbai,
Maharashtra – 400 051.**

WITH

Excise Appeal No. 1061 of 2011

(Arising out of Order-in-Appeal No. SB (39-40)/MV/2011 dated 22.03.2011 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-I)

Shri Mansukh L. Savla

.....Appellant

**B-13 to 18, Singh Industrial Estate No. 1,
Ram Mandir Road, Goregaon (West),
Mumbai, Maharashtra – 400 104.**

VERSUS

Commissioner of Customs Excise, Mumbai -V

.....Respondent

**5th Floor, Utpad Shulk Bhavan, Plot No. C-24,
Block 'E', Bandra-Kurla Complex,
Bandra (East), Mumbai,
Maharashtra – 400 051.**

APPEARANCE:

None for the Appellant

Shri Dharendra Kumar, Jt. Commissioner, Authorised Representative for the
Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/86011-86012/2022

Date of Hearing: 26.10.2022

Date of Decision: 26.10.2022

PER: BENCH

The matter has been adjourned time and again on request of Counsel/Appellant. On 23.12.2021 taking note of repeated adjournment sought, we adjourned the matter stating that this be the last chance. Then on 20.07.2022 we adjourned again as matter of last chance taking note of the illness of Counsel, to today.

2. Again we have received adjournment request stating that Counsel has gone out of station with family for festival.

3. Taking note of above we are of view that Appellant is not interested to pursue the matter, as the appeals themselves are of 2011.

4. We, therefore, dismiss these appeals for non-prosecution as per Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Pronounced in open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Sanjiv Srivastava)

sujeet

Member (Technical)